

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 609
IB-427/ND/2021

IN THE MATTER OF:
M/s. IFCI Ltd.

...PETITIONER

Vs.

Ms. Sangita Arora

...RESPONDENT

Section
U/s 95(1) of IB Code, 2016

Order delivered on 15.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant

:Ms. Anushree Kulkarni, Mr.
Amish Tandon, Advs.

For the Personal Guarantor

:Mr. Gaurav Mishra, Mr. Atharva
Koppal, Mr. Ravi Tyagi, Mr.
Mayank Mishra, Mr. Ankit Tyagi,
Mr. Manish Bhatt, Ms. Sonali
Jaitley, Mr. Jaiyesh Bakshi, Advs

ORDER

Ld. Counsel for the Petitioner is present and submitted that in terms of order dated 09.01.2024 they have filed the valid AFA of the proposed IRP. Order in this matter is **reserved**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)